Court-I

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 280 of 2015 & IA No. 459 of 2015

Dated: 7th December 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Gujarat Energy Transmission Corporation

.... Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. M.G. Ramachandran and

Ms. Ranjitha Ramachandran for R-2

Mr. M.Y. Deshmukh for R-6

ORDER

Application for Stay & Impleadment

Issue notice. Mr. M.G. Ramachandran, learned counsel takes notice on behalf of Respondent no. 2 and Mr. M.Y. Deshmukh, learned counsel takes notice on behalf of Respondent no. 6 and they seek two weeks time to file reply. They may file reply the same on or before 22.12.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 05.01.2016 after serving copy on the other side. Notice be issued to the other Respondents returnable on 07.01.2016. Dasti in addition is permitted.

List the matter on **07.01.2016.**

(I.J. Kapoor)
Technical Member
ss/mk

(Justice Ranjana P. Desai) Chairperson